

Central Administrative Tribunal, Allahabad.
Registration T.A.No. 1339 of 19 87

XXXXX K.K.Singhal

Applicant

Vs.

Union of India & others

Respondents.

Hon.K.J.Raman, AM

Hon.D.K.Agrawal, JM

No one is present on behalf of the Petitioner. Sri D.C.Saxena is present for the Respondents. Sri Saxena refers to an affidavit and application filed on 20.3.90 ⁱⁿ which it is stated that the relief sought for in the writ petition by the Petitioner regarding the regularisation of his services has already been granted to him and therefore, the writ petition has become infructuous. We find that the Petitioner has claimed the relief to the effect that the Respondents be directed to stay their hand in the matter of filling up the post in the College without permitting the Petitioner to undergo screening; not to interfere with the functioning of the Petitioner as Asstt. Teacher in the College. In view of such reliefs, the contention of the learned counsel for the Respondents appears to be correct and we agree that the writ petition has become infructuous.

2. The writ petition is dismissed as having become infructuous without any order as to costs.

DKA

MEMBER (J)

Dated 28.6.90

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WRC

MEMBER (A)